

KHWAJA INAIT ULLAH: Will the hon. Minister let us know what is the proportion of the population which demands this?

DR. K. N. KATJU: That again is a matter of controversy. They will say 90 per cent.; you will say something else.

KHWAJA INAIT ULLAH: What do the Government think?

DR. K. N. KATJU: We are enquiring into this matter.

DR. P. C. MITRA: Is it a fact that the Hindi language has been recognised as the official language throughout the State of Bihar, and as the Seraikella and Kharswan areas have also been merged in that State, Hindi is the language for that part also?

DR. K. N. KATJU: The difficulty is this. Seraikella and Kharswan before their integration were ruled by Oriya-speaking ruling families and I imagine that the court language, the administrative language, in these settlements was Oriya. What the people were speaking all the time is a matter of controversy. I suggest that this matter may also be raised, if they think fit, before the Commission for the reorganisation of the States.

SHRI S. N. MAZUMDAR: I want to know the policy of the Government in this matter, namely, if in a State there is an area in which another language is spoken and if any representation is made requesting that that language be recognised as the official language for that area, what is the general policy?

DR. K. N. KATJU: There is no question of policy. Under article 347 of the Constitution, if a substantial proportion of the population of a State desire the use of any language spoken by them to be recognised by that State, then that language shall be officially recognised either throughout the State or any part of it. Government is bound by the express language of article 347 of the Constitution, and for that purpose enquiry is being made.

SHRI B. C. GHOSE: In view of the answer given by the hon. the Home Minister, am I to understand that no decision in the matter will be taken until the proposed Commission has submitted its report?

MR. CHAIRMAN: Mr. Ghose's question is that you said that the matter was under consideration and also that the matter may be reported to the new commission. He asks, "Will this consideration last till the new Commission reports?"

DR. K. N. KATJU: So far as this matter is concerned, I will request the hon. Members to wait till the matters shape themselves. Seraikella and Kharswan have been there for hundreds of years; can't we wait for another six months? I know the matter fully; I have been Governor of Orissa myself and therefore I know the history of the whole thing.

MR. CHAIRMAN: Mr. Mazumdar, you are raising another question as to what the policy of the Government is when particular tracts speak a language different from the language spoken by the rest of the State.

SHRI S. N. MAZUMDAR: Sir, I am not raising that point. The hon. Minister is confusing the two questions. One is the delimitation of the boundaries of States and another is the recognition of the official language in a particular area.

MR. CHAIRMAN: They are all in-terwined.

#### REMOVAL OF UNTOUCHABILITY

\*130. SHRI S. N. DWIVEDY: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether Government have any scheme for advancing money to State Governments for the purpose of removing untouchability;

(b) if so, the States to which grants will be made and the amount allocated to each such State under the scheme; and

(c) whether Government have stipulated any specific conditions for the utilisation of such grants?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) Yes.

(b) A statement showing the amounts allocated for the year 1953-54 is laid on the Table of the House.

(c) The State Governments have been asked to utilise the funds placed at their disposal mainly for intensive propaganda for the abolition of untouchability through the agency of approved non-official organizations which may at present be doing, social welfare work amongst the Scheduled Castes. Any schemes formulated by the State Governments require the prior approval of the Government of India.

*Statement*

Name of the State	Ceilings fixed (Rupees in lakhs)
<i>Part 'A' States—</i>	
Assam . . . . .	0.5
Bihar . . . . .	3.0
Bombay . . . . .	3.0
Madhya Pradesh . . . . .	2.0
Madars . . . . .	3°
Orissa . . . . .	3°
Punjab . . . . .	1.5
Uttar Pradesh . . . . .	3°
West Bengal . . . . .	1.0
	20.0
<i>Part 'B' States—</i>	
Hyderabad . . . . .	2.5
Madhya Bharat . . . . .	2.5
Mysore . . . . .	2.5
PEPSU . . . . .	1.0
Rajasthan . . . . .	2.5
Saurashtra . . . . .	1.5
Travancore-Cochin . . . . .	1.5
	14.0
<i>Part 'C' States—</i>	
Ajmer . . . . .	1.0
Bhopal . . . . .	1.0
Coorg . . . . .	1.0
Delhi . . . . .	1.0
Himachal Pradesh . . . . .	1.0
Kutch . . . . .	1.0
Manipur . . . . .	0.75
Tripura . . . . .	0.25
Vindhya Pradesh . . . . .	2.0
	9.0

NOTE.—The following all-India organizations are being considered for recognition by the Central Government for giving direct grants:—

- (i) The All India Harijan Sewak. Sangh,
- (ii) The Bharatiya Depressed Classes League,
- (iii) The Scheduled Castes' Federation, and
- (iv) The Harijan Ashram, Allahabad.

No amount has yet been allotted to these private organizations.

SHRI S. N. DWIVEDY: May I know, when the States are allotted certain amounts, on what basis they have been fixed?

SHRI B. N. DATAR: It has been fixed on the population figures, as also on the extent of work that the States have been doing.

SHRI S. N. DWIVEDY: Are the Government, aware that in Orissa, Congressmen have formed a Committee called the Scheduled Castes Committee or some such body to disburse this amount?

SHRI B. N. DATAR: We have no information.

SHRI S. N. DWIVEDY: Is it a fact that the Government of Orissa have decided to spend the amount through that Committee?

SHRI B. N. DATAR: Yes.

SHRI S. N. DWIVEDY: Is it a fact that no other party was chosen to spend the money and other parties have not been associated with that Committee?

SHRI B. N. DATAR: It is for the State Government to make enquiries and make recommendations.

SHRI S. N. DWIVEDY: May I know if the Committee through which this 'money is spent mainly consists of Congressmen? Do you know that others,

even social workers, have been denied the opportunity of associating themselves with the Committee?

SHRI B. N. DATAR: This is mainly the responsibility of the State Government and we are supplementing this income. We have no information whether any particular party has been denied an opportunity to work.

SHRI C. G. K. REDDY: The hon. Minister just now said that the criteria for determining the amounts allotted to the State are firstly, population and secondly, the manner in which the respective Governments have been spending money. Is the Government satisfied that in the State of Orissa, the allotment that is being made is going to be spent as widely and generally as possible?

SHRI B. N. DATAR: We have every reason to believe that the State Governments will spend the amount quite properly.

SHRI C. G. K. REDDY: Is it a fact that the State Government of Orissa proposes to spend the money that it gets from the Government of India solely through a Committee consisting of Congressmen?

SHRI B. N. DATAR: We shall make enquiries.

SHRI PRITH VIRAJ KAPOOR: May I know, Sir, as to how much money has been set apart for propaganda?

SHRI B. N. DATAR: The whole amount is for propaganda; but a part has been set apart in Part B and C States for other schemes such as housing and drinking-water wells.

SHRI PRITHVIRAJ KAPOOR: How much money out of that total amount has been kept for the use of the Information Ministry and are there any other avenues through which that money has to be spent?

SHRI B. N. DATAR: Nothing has been kept for the Central Ministry of Information at all. All the money has

to be spent through the State Governments and certain recognised institutions.

SHRI PRITHVIRAJ KAPOOR: May I know whether the agencies, which are working on an all-India basis and which are not governed by any particular State, get any help out of this?

SHRI B. N. DATAR: Sir, I have no information whether any film association has been carrying on work for the welfare of the scheduled classes.

SHRI PRITHVIRAJ KAPOOR: Everybody knows that so many films have been produced about untouch-ability in the years gone by without there being any specific consideration that the money will be paid back,

SHRI B. N. DATAR: It is for such film associations to approach the different governments and then it will be possible for Government to give them that help.

SHRI H. P. SAKSENA: Sir, do the Central Government receive periodical reports of the progress of the work which the States do with the money that the Central Government are advancing?

SHRI B. N. DATAR: Those are thievery conditions of the grant; every two months they have to send in their report.

SHRI H. P. SAKSENA: What is the nature of the work done in the States, particularly in Uttar Pradesh?

SHRI B. N. DATAR: So far as this State is concerned, we are still at a preliminary stage. The amounts have not been given by the Centre because the schemes have not been received by the Centre.

SHRI H. P. SAKSENA: Do I understand that the schemes have not yet been put in -motion?

SHRI B. N. DATAR: Certain State Governments have not given the schemes at all.

SHRI H. N. KUNZRU: What has ,  
been done in U.P.?

SHRI B. N. DATAR: With regard to U.P.,  
they have sent in their schemes . and they  
are under consideration.

SHRI S. N. DWIVEDY: When money is  
being allotted to the State Governments what  
is the necessity for giving to the all-India  
organisation?

SHRI B. N. DATAR: There are certain  
all-India organisations which are  
, doing very good work; and therefore,  
Government consider it proper to  
; recommend them.

SHRI S. N. DWIVEDY: When the work is  
also to be done in the States by the all-India  
organisations, is it not unnecessary to entrust  
the work to committees like that in Orissa  
consisting solely of Congressmen, who are  
likely to utilise money for political purposes?

SHRI B. N. DATAR: Government are  
anxious that as far as possible this work  
should be done by non-official bodies like  
certain all-India organisations. We have  
certain organisations which we have  
recommended and the State Governments  
have also made recommendations about their  
, own organisations within the State.

SHRI D. NARAYAN: Is Government giving  
any money to the Harijan , Sevak  
Sangh?

SHRI B. N. DATAR: It is still under ,  
consideration.

SHRI D. NARAYAN: Has any money  
been granted up till now?

SHRI B. N. DATAR: We have not yet  
received their schemes. The schemes will be  
examined and the final amounts to be granted  
will be settled in accordance with the  
schemes. We have asked them to supply  
certain information and the grant would  
depend on the nature of the scheme.

2 P.M.

SHRI H. N. KUNZRU: What are the other  
central organisations to which

the Government of India propose to  
give grants?

SHRI B. N. DATAR: The All India Harijan  
Sewak Sangh is one. The Bharatiya  
Depressed Classes League is another. The  
Scheduled Castes Federation is the third.  
And recently we have received a request  
from one more—Harijan Ashram at  
Allahabad.

SHRI S. N. DWIVEDY: May I know why  
the Servants of India Society is excluded?

SHRI B. N. DATAR: They have not asked  
for any particular help. Neither are we aware  
that they are carrying on any work especially  
in the interests of the scheduled castes.

SHRI V. K. DHAGE: The hon. Minister  
replied just now that he would make  
enquiries whether the funds have been given  
to one particular society. If the hon. Minister  
finds that they have been given to one  
particular society manned by Congressmen,  
what does he propose to do in that case?

SHRI B. N. DATAR: That is a hypothetical  
question. It has nothing to do with the  
Congress.

#### REPRESENTATION ON BEHALF OF THE ADIBASIS OF CHOTA NAGPUR

\*131. SHRI S. N. MAZUMDAR: Will the  
Minister for HOME AFFAIRS be pleased to  
state:

(a) whether it is a fact that a  
memorandum on behalf of a section of the  
Adibasis in Chota Nagpur has been presented  
to the President of India; and

(b) if so, what are the grievances and  
demands to which the attention of  
Government has been drawn in that  
memorandum?

THE DEPUTY MINISTER FOR HOME  
AFFAIRS (SHRI B. N. DATAR) : (a) Yes.

(b) The Memorandum requests the  
Government to adopt various measures